SHRI BHUPESH GUPTA: All that I say s I gave this instance. These are simultaneous, almost concurrent offences. Now these people took away a married woman from Kasha station in broad daylight and five of them raped her. They threw her out Now, they have not even been arrested, while the people who had killed a person in Durgapur have all been released on bail at th intervention of Writers Building. Now, you am understand what is happening in Wes Bengal. It is not a question of the individual The law and order situation has so much deteriorated; dacoities, robberies, rape, pil fering of all types-all kinds of things ar happening. Women cannot go out afte eight of the clock, we have been told. It i not I, many people are saying it.

We will nol get Sasanka Chakravarti. But we know that behind that there are some INTUC people. Others are also condemning it—1 must say, Congressmen. I think the Central Government cannot keep quiet in regard to West Bengal any more. They should find out how things are happening. There is an extremely serious situation. There is a serious breakdown in many places not only of law and order. Certain elements of goondas, rapists, bandits, hooligans, pickpockets, dacoits, all these are on a rampage-And the police has been paralysed. The police is siding with some of them. The administration lias collapsed...

MR. DEPUTY CHAIRMAN: Prof. Sher Singh.

SHRI BHUPESH GUPTA: I know you have called the Minister. But do I have an, assurance about this from the Central Governments? At least, you tell the Government.

## STATEMENT *RE* CERTAIN CHANGES IN POSTAL SERVICES

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH) : Sir, it is a long statement. If you will permit me, I will lay this on the Table of the House. Lok Sabha

PROF. SHER SINGH: Sir, with your permission, I place on the Table of the House a statement regarding certain changes in postal services.

## MESSAGES FROM THE LOK SABHA

## (1) The Industries (Development and Regulation) Amendment Bill, 1974

## (2) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:—

(1)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 28th August, 1974. agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1374, which was passed by Rajya Sabha at its sitting held on the 5th August, 1974."

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 28th August, 1974, agreed without any amendments to the Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974, which was passed by Rajya Sabha at its sitting held on the 8th August, 1974."

<sup>(2)</sup>